

O.A. No.250/11

21.10.2011

For Applicant: Sri A.K. Sinha  
For Respondents: Sri S.P. Singh

This O.A. is de-linked from O.A. no. 235 of 2011.

M.P. No. 2641/11: This is an application for condonation of delay in filing CA. M.P. is allowed and delay is condoned.

M.P. no. 2640/11: This is an application for taking the Counter Reply on record. M.P. is allowed and Counter Reply is taken on record.

Learned counsel for the applicant has filed an application for withdrawal of O.A. no. 250 of 2011. Learned counsel for the applicant submits that the Opposite party no.5 has issued letter dated 21.6.2011, according to which the applicant has been directed to submit his option upto 12.7.2011. The applicant has already submitted his option as directed. He further submits that the grievance of the applicant has been redressed to the entire satisfaction of the applicant. He has annexed Annexures 1,2 and 3 in support of his contention. Therefore, in this O.A., he has submitted his application for withdrawal of the O.A.

Learned counsel for the respondents has no objection to this application of the applicant for withdrawal of O.A.

Heard the counsel for the parties and perused material on record.

In view of the facts and circumstances mentioned above, the interim order dated 8.6.2011 is hereby vacated and O.A. is accordingly dismissed as withdrawn.

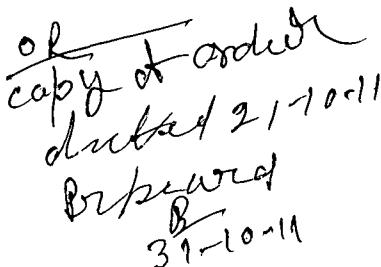


(S.P. Singh)  
Member(A)

Girish/-

O.R.  
M.P. No. 2640/11  
(Taking) M.P. No.  
2641/11 (cond.)  
M.P. 2642/2011  
(Dismissal)  
2 M.P. 2643/11  
(Vacation of O.R.)  
With C.A. filed  
M.P. No. 2655/11  
application for  
withdrawal of  
O.A. has been  
filed by counsel  
for applicants.

  
21.10.2011

  
copy of order  
dated 21/10/11  
Received  
31/10/11